

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1987
(To be answered on the 28th July 2016)**

NORMS FOR CONSTRUCTION OF BUILDINGS AROUND AIRPORTS

1987. SHRIMATI MEENAKASHI LEKHI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the details of the rules laid down for construction of buildings including private buildings in the vicinity of airports located in various States of the country;**
- (b) whether the Government has taken note of non-compliance of the said rules/norms;**
- (c) if so, the details of such cases reported during the last three years and the current year, year-wise; and**
- (d) the action taken by the Government in each such case during the above period?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) : Construction of buildings/structures in the vicinity of airports in the country is regulated at present by the "Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Rules, 2015" notified by Government of India vide GSR-751(E) dated 30th September, 2015 and the "Aircraft (Demolition of Obstructions caused by Buildings and Trees etc.) Rules, 1994".

(b) : Yes, Madam. The Aerodrome Operators regularly monitor the surroundings of airports for any violation of height of structures and initiate action with Urban Local bodies & State Administration for controlling obstructions as per the above rules.

(c) & (d) : Year wise details are being collected and will be laid on the Table of the House.
